

IN THE HIGH COURT OF JHARKHAND AT RANCHI

T.A. No. 28 of 2018

Ram Nandan Singh

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Versus

Asstt. / Dy. Commissioner of Income Tax (Inv. Circle)
Central Circle, Ranchi now Asstt. / Deputy Commissioner
of Income Tax, Central Circle, Ranchi

--- --- Respondent

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**CORAM: HON'BLE MR. JUSTICE APARESH KUMAR SINGH
HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY**

Through Video Conferencing

For the Appellant : Ms. Rakhi Sharma, Advocate

For the Respondents : Mr. Rahul Lamba, Advocate

04/21.07.2020 Learned counsel Ms. Rakhi Sharma appears for the appellant and Mr. Rahul Lamba for the respondent through Video Conferencing.

Following defects are required to be removed:

1. Original communicated copy of impugned order may be filed.
2. Defect no. 7 partly removed as true typed copy of page no. 45, 47, 48, 49 have not been filed.

As prayed for, 3 weeks' time is allowed to learned counsel for the appellant to remove the surviving defects.

(Aparesh Kumar Singh, J.)

(Anubha Rawat Choudhary, J.)